

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 629 OF 2024**

IN THE MATTER OF:

RWA Sector 30 through President

of RWA Mr. Pramod Kumar Verma

.... Applicant

-Versus-

Uttar Pradesh Pollution Control Board & Ors.

...Respondent

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NDoH: 07.01.2025

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Date: 06.01.2025

Place: New Delhi

DRAWN & FILED BY:



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REPLY ON BEHALF OF DELHI PUBLIC SCHOOL RESPONDENT NO. 4

PRELIMINARY OBJECTIONS:

1. That at the outset, the Letter Petition submitted before this Hon'ble Tribunal is an abuse of the process of law and is based on completely false allegations without any corroboration. It is pertinent to mention here that the main allegation raised by the Applicant is that the green belt in question was only handed over in 1983 to the answering Respondent for ten years and the answering Respondent has failed to return the same. That a Writ Petition bearing no. 4261/2002 was filed levelling similar allegations before the Hon'ble High Court of Allahabad in the year 2002, which was disposed of by the Hon'ble High Court. Thereafter as per the letter Petition the Applicant's first correspondence towards the same was in 2019 which was followed by a reminder on 16.04.2024. This statement itself is false as the issue was raised before the Hon'ble High Court and was concealed by the Applicant for reasons known to him. This clearly shows that the Applicant has not come before this Hon'ble Tribunal with clean hands and therefore this Applicant is not maintainable and liable to be dismissed on this ground alone.
2. That it is submitted that the answering Respondent has been developing and maintaining the said adjoining park since 1983 in accordance with the terms and conditions imposed by the Noida Authority-Respondent No. 2 since 1983, which the Applicant has been constantly trying to take control of the said park for other extraneous reasons rather than the upkeep and maintenance of the Park.

3. That a Writ Petition bearing No. 4261/2002 was filed by the Applicant levelling allegations handing over and encroachment in the Park, before the Hon'ble High Court of Allahabad which was disposed of by the Hon'ble High Court vide its order dated 28.01.2002 with a direction to the Noida Authority to hear the representation of the RWA and take a decision in accordance with law.
4. That the answering Respondent explained to the Authority that a boundary wall on three sides of the park has been raised only to protect it from stray animals and unwanted elements wandering in the area for the safety of the school children. Pertinently, the Authority in its Order dated 30.01.2004, noted that the park was handed over to the answering Respondents for maintenance purpose, and it was in furtherance to the said purpose, that the said boundary wall was erected by the answering Respondent for its protection and maintenance. The Authority verified the factual situation and rejected the objection raised by the Applicant regarding encroachment. A copy of the said Order dated 30.01.2004 is appended as **ANNEXURE R/1**. It is clear from the above that the issue had attained finality as no further Appeal either to the Order of the Hon'ble High Court or the NOIDA Authority had been filed by the Applicant.

The Applicant, by concealing all the above facts, has now approached this Hon'ble Tribunal baselessly alleging an environmental violation. This is clearly abuse of process of law and this Hon'ble Tribunal may take a strict note of the same and dismiss the said Application with costs.
5. That the answering Respondent No.4 submits that there is no environmental violation being committed and the allegations raised in the OA are misleading and incorrect. It is humbly submitted that the principal grievance of the Applicant is with respect to the handing over the park and the Applicant has given it an environment colour in order to create an illusory cause of action which has no basis in law or facts to circumvent the process of this Hon'ble Tribunal.

6. That it is respectfully submitted that the correct and complete facts have not been brought to the notice of this Hon'ble Tribunal by the Applicant and the same are being stated hereinafter by the answering Respondent No. 4.
7. That the said Green Belt area was given to the answering Respondent by the Noida Authority vide its letter dated 05.09.1983 so that it could be developed and maintained as park by the answering Respondent not only for school children but also for the residents of the area. While giving this area to the school for the aforesaid purpose, certain conditions were stipulated by the Noida Authority which is being strictly adhered to. It is pertinent to note that no such restrictions on time period of 10 years, as alleged by the Applicant, was specified in the said letter. More importantly, the letter categorically notes that the park would remain with the Noida Authority while the school would only maintain it. Since, the ownership of the park is with the Noida Authority and not answering Respondent, the question of handing it over to the Applicant does not arise. A copy of said letter dated 05.09.1983 is annexed herewith and marked as **ANNEXURE R/2**.
8. That a perusal of the aforesaid letter dated 05.09.1983 of Noida Authority would show that one of the conditions stipulated at Serial No. 3 was that no entry from the school boundary shall be allowed into the park directly. That the school thereafter wrote to the Authority expressing a concern that in case a wall is raised between the park and the school, it would not only hinder the entry of the children into the area but it would also make it difficult for the school to maintain it. The Authority finding merit in the concern expressed by the answering Respondent agreed to provide two openings to the park from the school side. A copy of the relevant Letter dated 25.11.1983 pertaining to same is annexed herewith and marked as **ANNEXURE R/3**. Thus, the objection regarding entry gate from the school side is not tenable.
9. That it is respectfully submitted that the allegation with regard to the encirclement of the park by a boundary wall is also misplaced. It is false and misleading to even

suggest that the purpose of the boundary wall is to keep the residents of Sector 30 out. It is also falsely alleged that locks have been put on the gates to prevent the residents from accessing the park. The same objection was raised earlier also and was considered by the Authority and there was no merit such argument.

10. That it is further submitted that the park is accessible to the public from the main road through the gates during morning (5 am -7 am) as well as evening hours (5 pm-7 pm) everyday. A separate Notice board showing the timings has been displayed at the gate of the park. In addition to this, senior boys from Sector 30 and other nearby sectors too have been coming to play cricket and football matches here on Saturdays, Sundays and other holidays which usually go on for the entire day. Recent pictures of the children from the vicinity playing in the park have been annexed herewith and marked as **ANNEXURE R/4 (Colly)**. A security guard has also been positioned at the gate to provide any assistance to the public. The guard also ensures that there is no littering in the green area and it is safe for use of the children and the general public.
11. It is also pertinent to state that the Applicant is in the habit of making baseless allegations. In the past also such allegations on one or the other pretext have been made. It was alleged that the answering Respondent is carrying on commercial activity in the said Green area. The answering Respondent clarified to the Noida authority that is not carrying any commercial activity as was alleged. There is an outlet/ branch of a public sector bank (Punjab & Sind Bank) and a post office on the edge of the park in question adjoining to the gate on the main road. The same is being operated by the Government for the past 25 years for the benefit of the general public of the entire area. Recently even a waste management plant and a pumping station has been established by the Noida Authority on one corner of the park. When the enquiry by Noida Authority was made pursuant to this frivolous complaint, it was pointed out by DPS Noida that the school evidently has no

commercial/financial interest in any of the said entities and the Noida authority was satisfied with the correct position.

12. That another false and misleading allegation has been made in the Application that DPS School is using the park as a dump yard or for storage purpose and there are big mountains of mud. In this regard it is respectfully submitted that the answering respondent is one of the most prestigious educational institutes of the city functioning under the aegis of DPS Society. It is humbly submitted that the park has never been used as a dump yard or for storage purpose and no trees have been cut as alleged. The said allegations have been made with ulterior motive only to sensationalise the issue. The fact of the matter is that pursuant to the overwhelming demand of parents to provide facility of airconditioned class rooms in view of scorching summer temperatures, the answering Respondent undertook the redevelopment work of the school campus to make the school centrally air conditioned after obtaining requisite permissions from the concerned authorities. While this work was going on in the school, some part of the earth so dug up was there only in one side of the park adjacent to the school for a very brief period for it to be reused which has now been totally cleared. The redevelopment work is going on within the boundary of the school and no such mountain of mud or construction material is lying towards the park as alleged. The latest photograph of the park which is self-evident is annexed herewith and marked as **ANNEXURE R/5**.

13. It is respectfully submitted that the answering Respondent has developed and maintained the said park since 1983 strictly in accordance with the term and conditions imposed by the Noida Authority. It is pertinent to state that the answering Respondent has its own big playing ground for the children. The school undertook to develop and maintain this green area in the spirit of service to the community and contemplating that it would also let children/ students experience and learn about nature and environment since it was adjacent to the school. The

answering Respondent has also developed the area by planting hundreds of trees. The school is spending considerable amount every year in maintaining this area. There are three gardeners exclusively working everyday to maintain the park. The school has also recently made a new concrete pathway for the convenience of people coming for their morning and evening walks as the earlier pathway had worn out incurring an expenditure of Rs 9 lakhs approx. In addition to the above, fresh grass too has been laid down in the park at an expenditure of Rs 5 lakhs approx. The latest photograph depicting the same has already been annexed as Annexure R/5.

14. It is respectfully submitted that over 5000 children/ students of the school many of whom are also residents of the area are enjoying the park besides the general public. The above said park is being maintained, developed and utilized in accordance with the conditions imposed by the Authority and for the stipulated purpose only. The answering Respondent has always assured full compliance of the said conditions at all times.
15. That in view of the above, the Application may be dismissed with costs accordingly.

Date: 06.01.2025

Place: New Delhi

DRAWN & FILED BY:



Eisha Krishn & Surya Gupta
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RWA Sector 30 Through President of RWA

Mr. Parmod Kumar Verma

...Applicant

Versus

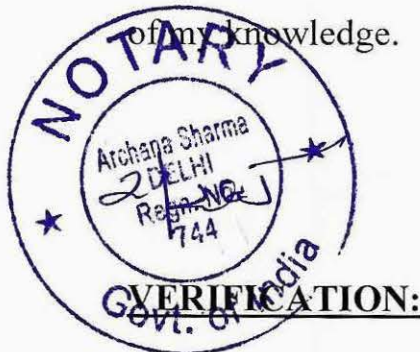
Uttar Pradesh Pollution Control Board & Ors.

...Respondent (s)

AFFIDAVIT

I, Paul Thomas, son of (Late) Mr. C.P. Thomas, aged 72 years working as OSD in Delhi Public School, Sector - 30, Noida, UP, presently at New Delhi, do hereby solemnly affirms and declares as under:

1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying Reply are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompanying Reply are true and correct to the best of my knowledge.



VERIFICATION:

Verified at New Delhi on this 02nd day of JAN 2025, 2025 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.

I identify the deponent who signed/but T.J. in my presence

Certified that the foregoing statement was declared or solemn affirmation before me which has been read over to the deponent who has admitted

It as Correct

Notary DELHI

4 JAN 2025


DEPONENT


DEPONENT

नवीन ओखला औद्योगिक विकास प्राधिकरण

पत्र संख्या-नोएडा/अध्यक्ष एवं मु0क10अ0/विधि/2004/ 2
दिनांक: 36 जनवरी, 2004

कार्यालय-ज्ञाप

माननीय उच्च न्यायालय ने प्रकीर्ण रिट याचिका संख्या 4261/2002, रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर 30, नोएडा बनाम मुख्य कार्यपालक अधिकारी नोएडा आदि में दिनांक 28.1.2002 को निम्नलिखित आदेश अनुपालन हेतु पारित किये हैं

"The representations dated 8.10.2001 and 10.12.2001 made by the petitioner shall be considered by the respondent no.1 and appropriate decision shall be taken in accordance with law within two weeks from the date of communication of this order.

With the aforesaid observations, the writ petition stands disposed of"

उपरोक्त कथित आदेश की प्रतिलिपि प्रत्यावेदकगण रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर 30, नोएडा ने पत्र दिनांक 11.2.2002 के साथ सपीड पोस्ट के द्वारा प्रस्तुत किया जो संस्थागत विभाग में दिनांक 12.2.2002 को प्राप्त हुआ।

माननीय उच्च न्यायालय द्वारा अवमानना याचिका संख्या 2601/2002 रेजीडेन्ट वेलफेयर एसोसिएशन, नोएडा बनाम श्री डी0एस0 बैन्स; मुख्य कार्यपालक अधिकारी नोएडा में निर्गत नोटिस दिनांक 22.1.2004 को प्राप्त हुआ और तत्पश्चात मेरे संज्ञान में यह तथ्य लाया गया कि माननीय उच्च न्यायालय द्वारा पारित आदेश के अनुपालन में दिनांक 8.10.2001, 14.10.2001 के प्रत्यावेदन मेरे पूर्वाधिकारीगण द्वारा निरस्तारित नहीं किया गया है।

मेरे रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर 30, नोएडा द्वारा प्रस्तुत प्रत्यावेदन दिनांक 10.12.2001, 8.10.2001 एवं संस्थागत विभाग द्वारा प्रस्तुत आव्या व मूल पत्रावली में उल्लिखित सभी अभिलेखों का अध्ययन किया व प्रभाषी, वर्क सर्किल इन्चार्ज से भी पृथक रूप आव्या प्राप्त किया।

प्रत्यावेदकगण ने प्रत्यावेदन में यह कथन प्रस्तुत किया कि संलग्न ले आउट प्लान के अनुसार प्रश्नगत जमीन पर हरित पट्टिका प्राधिकरण द्वारा सीमांकित की गई है और प्राधिकरण की संपेक्षा के कारण अनाधिकृत रूप से हरित पट्टिका पर साईट प्लान के विपरीत बाउण्ड्रीवाल निर्माण कर लिया गया है जिससे हरित पट्टिका क्षतिग्रस्त हो रही है। अतः इस प्रकार प्रत्यावेदकगण द्वारा यह अनुरोध किया गया है कि साईट प्लान के अनुसार टीवाल का निर्माण किया जाय तथा ग्रीन बैल्ट का स्वरस्वात नियमानुसार उचित तरीके से किया जाय।

पत्रावली पर उपलब्ध अभिलेखों से यह पाया जाता है कि प्रत्यावेदक एवं प्रधानाचार्य, दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा द्वारा प्राधिकरण को नोटिस भी निर्गत कराया गया था जिसके अनुपालन में प्रधानाचार्य, दिल्ली पब्लिक स्कूल द्वारा यह अवगत कराया गया है कि प्राधिकरण के पत्र संख्या:2450/नोएडा/ए0डी0एल/डी0पी0एरा0/83, दिनांक 05 सितम्बर, 1983 के द्वारा उन्हें निम्नलिखित शर्तों पर ग्रीन-बैल्ट के रखरखाव के लिये आवंटित किया गया था:-

1. In view of the fact that only one big park is available in sector 30 for the use of the residents, it should also be allowed to be used by them at all hours, especially in the morning and evening hours.
2. The entry and exit to the Park shall be from the road side only.
3. No entry from the school boundry shall be allowed into the Park directly.
4. The land will remain with the Authority and the School will only maintain it.
5. The Authority will have every right to take over the maintenance of the Park at any time.
6. The detailed terms will follow.
7. The Licence fee will be Rs. 1/- per annum.

प्रकरण में प्रत्यावेदक के कथनानुसार मूल रूप से निम्नलिखित दो बिन्दु विवाचीय हैं:-

- (i). क्या प्रश्नगत ग्रीन बैल्ट पर अनाधिकृत रूप से साईट प्लान के विपरीत अवैध दीवाल का निर्माण दिल्ली पब्लिक स्कूल द्वारा किया गया है ?
- (ii). क्या ग्रीन बैल्ट का सार्वजनिक स्थल के रूप में उपयोग हो रहा है ?

प्रथम बिन्दु के सम्बन्ध में वरिष्ठ परियोजना अभियन्ता, जोनल अधिकारी प्रथम श्री ए0के0 गोयल द्वारा अवगत कराया गया है कि ग्रीन बैल्ट के तीन ओर बाउण्ड्रीवाल स्थित है और यह ग्रीन बैल्ट की सुरक्षा के दृष्टिकोण से उचित है तथा इस पर कोई अनाधिकृत निर्माण नहीं हुआ है। इस सम्बन्ध में साईट प्लान का भी अवलोकन किया गया और पाया कि दिल्ली पब्लिक स्कूल को ग्रीन-बैल्ट रखरखाव के उद्देश्य से आवंटित की गई है। अतः उसकी सुरक्षा व रखरखाव के लिये बाउण्ड्रीवाल का निर्माण उनके द्वारा किया गया है। इस पर कोई अनाधिकृत निर्माण नहीं है, अतः प्रत्यावेदक का यह कथन कि साईट प्लान के विपरीत दिल्ली पब्लिक स्कूल ने बाउण्ड्रीवाल का निर्माण किया है, मान्य नहीं है।

द्वितीय बिन्दु के सम्बन्ध में गेरे संज्ञान में यह आया है कि केवल सुबह शाम ग्रीन बैल्ट को सार्वजनिक हित के उपयोगार्थ खोला जाता है, जो सही नहीं है। इस सम्बन्ध में प्रत्यावेदक के कथन के सही मानते हुए निम्नलिखित निर्देश दिये जाते हैं-

क- ग्रीन-बैल्ट का उपयोग सार्वजनिक हित के रूप में किया जायेगा और इस पर कोई रोक-टोक दिल्ली पब्लिक स्कूल द्वारा नहीं की जायेगी ।

ख- प्रभासी, वर्क सर्किल, सेक्टर-30 व विशेष कार्यधिकारी तनीकरण को यह निर्देश दिया जाता है कि ग्रीन बैल्ट पर निम्न टिप्पणी के साथ सार्वजनिक सूचना हेतु एक नोटिस बोर्ड लगाया जाना सुनिश्चित करें-

“यह ग्रीन-बैल्ट/पार्क नोएडा की भूमि है तथा सार्वजनिक उपयोग के लिये है, इसका रखरखाव सार्वजनिक हित के लिए केवल दिल्ली पब्लिक स्कूल द्वारा किया जाता है ।”

प्रत्यावेदन का निस्तारण तदानुसार किया जाता है ।

(विनोद मल्होत्रा)

अध्यक्ष एवं मुख्य कार्यपालक अधिकारी

प्रतिलिपि:-

1. निबन्धक (जुडिशियल), उच्च न्यायालय, इलाहबाद इस आशय से सूचनार्थ प्रेषित कि याचिका संख्या 4261/2002 में माननीय उच्च न्यायालय द्वारा पारित आदेश दिनांक 28.1.2002 के अनुपालन में रेजीडेंट वैलफेयर एसोसिएशन, सेक्टर-30, नोएडा द्वारा प्रस्तुत प्रत्यावेदन का निस्तारण कर दिया गया है ।
2. रेजीडेंट वैलफेयर एसोसिएशन, ई 20, सेक्टर 30, नोएडा को सूचनार्थ ।
3. प्रधानाचार्या, दिल्ली पब्लिक स्कूल, सेक्टर 30, नोएडा को अनुपालन हेतु प्रेषित ।

अध्यक्ष एवं मुख्य कार्यपालक अधिकारी

नवीन ओखला औद्योगिक विकास प्राधिकरण

पत्र संख्या-नोएडा/आयन एन गुणन0310/विधि/2004/7
दिनांक: 30 जनवरी, 2004

कार्यालय-ज्ञाप

माननीय उच्च न्यायालय ने प्रकीर्ण रिट याचिका संख्या 4261/2002, रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर-30, नोएडा बनाम मुख्य कार्यपालक अधिकारी नोएडा आदि के दिनांक 28.1.2002 को निम्नलिखित आदेश अनुपालन हेतु पारित कीये हैं

"The representations dated 8.10.2001 and 10.12.2001 made by the petitioner shall be considered by the respondent no.1 and appropriate decision shall be taken in accordance with law within two weeks from the date of communication of this order.

With the aforesaid observations, the writ petition stands disposed of"

उपरोक्त कथित आदेश की प्रतिलिपि प्रत्यावेदकगण रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर 30, नोएडा ने पत्र दिनांक 11.2.2002 के साथ रणिल मोरद के द्वारा प्रस्तुत किया जो संस्थागत विभाग में दिनांक 12.2.2002 को प्राप्त हुआ।

माननीय उच्च न्यायालय द्वारा अद्यतन याचिका संख्या 2601/2002 रेजीडेन्ट वेलफेयर एसोसिएशन, नोएडा बनाम श्री डी०एस० वेन्स; मुख्य कार्यपालक अधिकारी नोएडा में निर्गत नोटिस दिनांक 22.1.2004 को प्राप्त हुआ और तदनुसार गैर संज्ञान में गत तथ्य लाया गया कि माननीय उच्च न्यायालय द्वारा पारित आदेश के अनुपालन में दिनांक 8.10.2001, 14.10.2001 के प्रत्यावेदन गैर पूर्वाधिकारिता द्वारा निरस्तित नहीं किया गया है।

गैर रेजीडेन्ट वेलफेयर एसोसिएशन, सेक्टर 30, नोएडा द्वारा प्रस्तुत प्रत्यावेदन दिनांक 10.12.2001, 8.10.2001 एवं संस्थागत विभाग द्वारा प्रस्तुत आख्या व मूल पत्रावली में संलग्नित सभी अगिलेखों का अध्ययन किया व प्रपारी, वर्क सर्किल इन्चार्ज से भी पृथक रूप आख्या प्राप्त किया।

प्रत्यावेदकगण ने प्रत्यावेदन में गत कथन प्रस्तुत किया कि संलग्न ले आउट प्लान के अनुसार प्रथमतः जमीन पर हस्तित पट्टिका प्राधिकरण द्वारा सीमांकित की गई है और प्राधिकरण की जांच के कारण अनाधिकृत रूप से हस्तित पट्टिका पर साईट प्लान के विपरीत बाउण्ड्रीवाल निर्माण कर लिया गया है जिससे हस्तित पट्टिका क्षतिग्रस्त हो रही है। अतः इस प्रकार प्रत्यावेदकगण द्वारा यह अनुरोध किया गया है कि साईट प्लान के अनुसार दीवाल का निर्माण किया जाय तथा ग्रीन-बैल्ड का स्वरंगान नियमानुसार उचित तरीके से किया जाय।

पत्रावली पर उपलब्ध अभिलेखों से यह पाया जाता है कि प्रत्यावेदक एवं प्रधानाचार्य, दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा द्वारा प्राधिकरण को नोटिस भी निर्गत किया गया था जिसके अनुपालन में प्रधानाचार्य, दिल्ली पब्लिक स्कूल द्वारा यह अवगत कराया गया है कि प्राधिकरण के पत्र संख्या:2450/नोएडा/ए0डी0एल/डी0पी0एस10/83, दिनांक 06 सितम्बर, 1983 के द्वारा उन्हें निम्नलिखित शर्तों पर ग्रीन-बैल्ट के रखरखाव के लिये आर्बिट्र किया गया था:-

1. In view of the fact that only one big park is available in sector 30 for the use of the residents, it should also be allowed to be used by them at all hours, especially in the morning and evening hours.
2. The entry and exit to the Park shall be from the road side only.
3. No entry from the school boundry shall be allowed into the Park directly.
4. The land will remain with the Authority and the School will only maintain it.
5. The Authority will have every right to take over the maintenance of the Park at any time.
6. The detailed terms will follow.
7. The Licence fee will be Rs. 1/- per annum.

प्रकरण में प्रत्यावेदक के कथनानुसार मूल रूप से निम्नलिखित दो बिन्दु विचारणीय हैं:-

- (i). क्या प्रश्नगत ग्रीन बैल्ट पर अनाधिकृत रूप से साईट प्लान के निर्मित अतैध दीवार का निर्माण दिल्ली पब्लिक स्कूल द्वारा किया गया है ?
- (ii). क्या ग्रीन बैल्ट का सार्वजनिक स्थल के रूप में उपयोग हो रहा है ?

प्रथम बिन्दु के सम्बन्ध में तस्वीर परियोजना अभियन्ता, जेनरल अधिकारी प्रथम श्री ए0के0 गोयल द्वारा अवगत कराया गया है कि ग्रीन बैल्ट के तीन ओर बाउण्ड्रीवाल स्थित है और यह ग्रीन बैल्ट की सुरक्षा के दृष्टिकोण से उचित है तथा इस पर कोई अनाधिकृत निर्माण नहीं हुआ है। इस सम्बन्ध में साईट प्लान का भी अवलोकन किया गया और पाया कि दिल्ली पब्लिक स्कूल को ग्रीन-बैल्ट रखरखाव के उद्देश्य से आर्बिट्र की गई है। अतः उसकी सुरक्षा व रखरखाव के लिये बाउण्ड्रीवाल का निर्माण उनके द्वारा किया गया है। इस पर कोई अनाधिकृत निर्माण नहीं है, अतः प्रत्यावेदक का यह कथन कि साईट प्लान के विपरीत दिल्ली पब्लिक स्कूल ने बाउण्ड्रीवाल का निर्माण किया है, मान्य नहीं है।

द्वितीय बिन्दु के सम्बन्ध में मेरे संज्ञान में यह आया है कि केवल सुबह शाम ग्रीन बैल्ट को सार्वजनिक हित के उपयोगार्थ खोला जाता है, जो सही नहीं है। इस सम्बन्ध में प्रत्यावेदक के कथन के सही मानते हुए निम्नलिखित निर्देश दिये जाते हैं

क- ग्रीन-बैल्ट का उपयोग सार्वजनिक हित के रूप में किया जाएगा और इस पर कोई रोक-टोक दिल्ली पब्लिक स्कूल द्वारा नहीं की जायेगी।

ख- प्रभासी, वर्क सर्किल, सेक्टर-30 व विशेष कार्यधिकारी वगीकरण को मात निर्देश दिया जाता है कि ग्रीन बैल्ट पर गिन् टिप्पणी के साथ सार्वजनिक सूचना हेतु एक नोटिस बोर्ड लगाया जाना सुनिश्चित करें-

“यह ग्रीन-बैल्ट/पार्क नोएडा की भूमि है तथा सार्वजनिक उपयोग के लिये है, इसका रखरखाव सार्वजनिक हित के लिए केवल दिल्ली पब्लिक स्कूल द्वारा किया जाता है।”

प्रत्यावेदन का निस्तारण तदनुसार किया जाता है।

(विनोद मल्होत्रा)

अध्यक्ष एवं मुख्य कार्यपालक अधिकारी

प्रतिलिपि:

1. निबन्धक (जुडिशियल), उच्च न्यायालय, इलाहाबाद इस आशय से सूचनार्थ प्रेषित कि चाँचिका संख्या 4261/2002 में माननीय उच्च न्यायालय द्वारा पारित आदेश दिनांक 28.1.2002 के अनुपालन में रेजीडेन्ट वैलफेयर एसोसिएशन, सेक्टर-30, नोएडा द्वारा प्रस्तुत प्रत्यावेदन का निस्तारण कर दिया गया है।
2. रेजीडेन्ट वैलफेयर एसोसिएशन, ई 20, सेक्टर 30, नोएडा को सूचनार्थ।
3. प्रधानाचार्या, दिल्ली पब्लिक स्कूल, सेक्टर-30, नोएडा को अनुपालन हेतु प्रेषित।

अध्यक्ष एवं मुख्य कार्यपालक अधिकारी

ANNEXURE R/2

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITYREGISTERED

ANNEXURE-R
 2680
 NO NOIDA/ADL/DPS/83
 Dated 5 September, 1983

The Principal
 Delhi Public School
 Sector 30
NOIDA COMPLEX.

Dear Sir,

Please refer to your letter no nil dated 29th June 1983 regarding handing over the green area adjacent to Delhi Public School. In this connection I am directed to inform you that it can be allowed subject to following conditions:-

1. In view of the fact that only one big park is available in sector 30 for the use of the residents, it should also be allowed to be used by them at all hours, especially in the morning and evening hours.
2. The entry and exit to the Park shall be from the Road sides only.
3. No entry from the School boundary shall be allowed into the park directly.
4. The land will remain with the Authority and the School will only maintain it.
5. The Authority will have every right to take over the maintenance of the Park at any time.
6. The detailed terms will follow.
7. The Licence fee will be @Rs 1/- per annum.

Yours faithfully,

(K.S. SAXENA)

Assistant Director (Land)

C.C. to:-

- i) Chief Project Engineer
- ii) C.T.&C.P.
- iii) P.A.&C.A.O.
- iv) Dy. Director (H)
- v) Project Engineer.

Assistant Director (Land)

NOIDA

ANNEXURE R2

No. NOIDA/DS/COM/L. NO. 183/658

Dated: November 25, 1983

Deputy Director (Hert)

A meeting was held by OSD on 14.11.83 with Principal, Delhi Public School, NOIDA in the presence of CT&CP. OSD has desired that the DPS NOIDA would get the plans prepared for the garden proposed to be maintained at the cost of DPS in the attached green belt to their site. It has, however, been decided that you may please get in touch with the Principal, DPS & help him in preparing the layout plans of the green area. A layout plan given by the DPS to OSD personally few days back in this connection is attached in original for consideration. You may please therefore, examine the plan and discuss it with the Principal, DPS NOIDA at an early date & discuss thereafter the plan with OSD. OSD has also desired that you may please fix up the meeting with OSD in which Shri Sandev Singh, may also be invited to participate. It has also been decided that we have no objection to providing two openings to the green area from school side. This may please be treated as urgent.

See one layout plan

(R.P.CHOWDHRY)
DEPUTY SECRETARY

Copy for information & necessary action to:-

1. CT&CP
2. ✓ Principal, Delhi Public School, NOIDA

(R.P.CHOWDHRY)
DEPUTY SECRETARY

...













Service in RWA Sector 30 through President of RWA Mr. Pramod Kumar Verma Vs. Uttar Pradesh Pollution Control Board & Ors. [OA. No. 629 of 2024]

2 messages

ELDF <eldflegal@gmail.com>

Mon, Jan 6, 2025 at 3:56 PM

To: parmmod@vantagesecurity.com, "rwasector30n@gmail.com" <rwasector30n@gmail.com>, bhanwar jadon <bhanwar09jadon@gmail.com>, pradeepmisra@yahoo.com, daleepdhayani@yahoo.co.in
Cc: Eisha Krishn <eisha@eldfindia.com>, Surya Gupta <surya@eldfindia.com>

Dear Sir,

Please find the attached copy of the **Reply** on behalf of the Respondent No. 04, DPS Noida sector 30.*Thanks & Regards*

--

Sameer Manher

Clerk

Enviro Legal Defence Firm

29, Presidential Estate LGF,

Nizamuddin East New Delhi – 110013

Ph. No. 011-40573181

**Reply R-4.pdf**

4264K

ELDF <eldflegal@gmail.com>

Mon, Jan 6, 2025 at 4:01 PM

To: parmmod@vantagesecurity.com

PFA

Thanks & Regards

--

Sameer Manher

Clerk

Enviro Legal Defence Firm

29, Presidential Estate LGF,

Nizamuddin East New Delhi – 110013

Ph. No. 011-40573181

[Quoted text hidden]

**Reply R-4.pdf**

4264K